

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1884
ANSWERED ON:02.12.2011
CHILDREN ORPHANED DUE TO TERRORISM AND NAXALISM
Pandey Saroj

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether any special action plan has been formulated for rehabilitation of children rendered orphans due to killing of their guardians been in terrorist or naxal attacks;
- (b) if so, the details thereof; and
- (c) the funds allocated and released alongwith the utilization reported by the State Governments during each of the last three years and the current year for the purpose?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The National Foundation for Communal Harmony (NFCH), an autonomous organisation of the Government under the Ministry of Home Affairs, provides financial assistance to the concerned Collectors/Deputy Commissioners/District Magistrate for care, education and training for the children of families below poverty line as per criterion laid down by Planning Commission, rendered orphan or destitute due to killing of their parents of becoming permanently incapacitated in various communal, caste, ethnic or terrorist violence.

Further, the Government, in the Ministry of Women and Child Development is providing financial assistance since 2009-10, under the Integrated Child Protection Scheme (ICPS), to State Governments/UT Administrations for setting up and maintenance of Homes and Specialised Adoption Agencies (SAAs) set up under the JJ Act, either by themselves or through voluntary organisations, for rehabilitation and re-integration of children in need of care and protection, including children rendered orphans in terrorist or naxal attacks. Prior to 2009-10 the Ministry of Women and Child Development was implementing two Schemes, namely, (i) A Programme for Juvenile Justice; and (ii) Scheme of Assistance to Homes (Shishu Greh) to Promote In-country Adoptions for rehabilitation and re-integration of such children. These two Schemes have now been merged in ICPS.

(c): The details of funds sanctioned/released during the last three years and the current year under the above mentioned Schemes are as under:

Name of the Scheme	2008-09	2009-10	2010-11	2011-12
--------------------	---------	---------	---------	---------

(up to 30.11.2011)

Rupees in lakhs

Financial Assistance by NFCH	535.80	484.27	342.38	170.26#
------------------------------	--------	--------	--------	---------

A Programme for Juvenile Justice	2110.90	792.84#		
----------------------------------	---------	---------	--	--

Scheme of Assistance to Homes (Shishu Greh)	187.59	182.07#		
---	--------	---------	--	--

to Promote In-Country
Adoption

Institutional Care 1056.38 6085.30 4559.24
Component under ICPS

SAAAs under ICPS 243.05 639.34 521.28

Up to 31.10.2011.

Only reimbursements for periods prior to the financial year 2009-10.

The grant-in-aid released to State Governments/agencies is generally utilized in the same financial year. However, unspent balance, if any, is deducted at the time of release of subsequent instalment of funds.